

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 47/98
M.A. No. 33/98

Hon'ble Sh. R.K. Ahooja, Member (A)

New Delhi, this the 7th day of January, 1998

1. Sh. S.K. Jain
S/o.Sh. N.K. Jain,
R/o Block R, DDA Flat No.29-G
Dilshad Garden, Delhi - 110095

2. Sh. N.K. Jain
S/o.Sh. Shiv Charan Lal Jain,
R/o Block R, DDA Flat No.29-G
Dilshad Garden, Delhi - 110095

APPLICANTS

(By Sh. Surinder Singh, Advocate)

Versus

Union of India.

1. The General Manager,
N.Rly. Headquarters,
Baroda House,
New Delhi- 110003

2. The General Manager,
Western Railway,
Church Gate,
Bombay.

3. Senior Accounts Officer,
through : Foreign Traffic Accounts Office,
Western Railway,
Kishan Ganj,
Delhi.

RESPONDENTS

O R D E R (Oral)

After arguing the case for some time the learned counsel seeks permission to withdraw the O.A with liberty to come again, if necessary, on the question of House Rent Allowance (HRA) and issue of complimentary passes. Permission is granted with the aforesaid liberty.

R.K.A.
(R.K. AHOOJA)
Member (A)

/rao/